

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 231  
30/271-272/ND/2020

**IN THE MATTER OF:**  
Union of India

...PETITIONER

Vs

P.D. Agro Processors Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 272(1) rw 271(c)

Order delivered on 16.03.2020

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :  
For the Respondent/ Corporate-debtor :

**ORDER**

Heard the submissions made by the Proxy counsel for the petitioner.  
None appeared on behalf of the respondent. Therefore, in the interest of  
justice, matter is adjourned to 22.04.2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(P.S.N. Prasad)  
Member (J)